

HIGH COURT OF SIKKIM  
Record of Proceedings

**Suo Motu Transfer Petition (Civil) No.11/2019**

ISHWAR CHANDRA SHARMA

PETITIONER (S)

VERSUS

REGIONAL MANAGER (STATE BANK OF INDIA)

RESPONDENT (S)

**Date: 02/09/2019**

**CORAM :**

**HON'BLE MR. JUSTICE VIJAI KUMAR BIST, CJ.**

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**1.** The learned District & Sessions Judge, Special Division-1, Sikkim at Gangtok (I/C) has sent a letter bearing reference No.120/Spl Div.I dated 21.08.2019 along with the copy of the order dated 21.08.2019 passed in Money Suit No.248/2018 (*Iswar Chandra Sharma versus Regional Manager, State Bank of India*) in which he has expressed his inability to proceed with the matter as the plaintiff is closely related to him through his in-laws side.

**2.** The reason shown by the learned District & Sessions Judge, Special Division- I, Sikkim at Gangtok is genuine and satisfactory.

**3.** Considering this fact the Transfer Petition is allowed.

**4.** Accordingly, it is directed that Money Suit No.248/2018 (*Iswar Chandra Sharma versus Regional Manager, State Bank of India*) be transferred from the Court of learned District & Sessions Judge, Special Division-I, Sikkim at Gangtok (I/C) to the Court

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of learned District & Sessions Judge, Special Division-II, Sikkim at Gangtok.

**5.** Let a copy of this order be sent to the learned District & Sessions Judge, Special Division-I, Sikkim at Gangtok and to the learned District & Sessions Judge, Special Division-II, Sikkim at Gangtok forthwith.

**6.** This Suo Motu Transfer Petition is, accordingly, disposed of.

**Chief Justice**

02.09.2019

Index : No  
Internet : Yes

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